

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 118**  
**(IB)-78(PB)/2019**

**IN THE MATTER OF:**

Kamal Mehta

..... Petitioners/Applicant

v.

M/s. Bestech Pvt. Ltd.

..... Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code**

**Order delivered on 01.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner(s):

Mr. Ashok Juneja, Adv.

For the Respondent(s):

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**ORDER**

Ld. Counsel for the respondent seeks and is granted ten days time to file reply alongwith vakalatnama and the Resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 27.02.2019.

Sdl—

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl—

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**